

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

N O T I F I C A T I O N

Dated Shillong, the 28th May,2015.

NO.LJ(A) 77/2000/142- The Governor of Meghalaya with the approval of the High Court of Meghalaya is pleased to designate Smti M.K.Lyngdoh Magistrate First Class to try Cases and Offences under the Meghalaya Maintenance of Public Order Act, 1947 and the Meghalaya Maintenance of Public Order (Autonomous District)Act, 1953 having jurisdiction for the whole State with immediate effect in addition to her duties vice Smti R.Rymbai transferred.



(L.M. Sangma),
Secretary to the Govt.of Meghalaya,
Law Department.

Memo.No.LJ(A) 77/2000/142-A,

Dated Shillong, the 28th May,2015.

Copy forwarded to :-

1. Principal Secretary to the Governor of Meghalaya.
2. Private Secretary to the Chief Minister of Meghalaya.
3. Private Secretary to the Deputy Chief Minister of Meghalaya, Law /Education.
4. Private Secretary to all Ministers.
5. Private Secretary to the Chief Secretary Govt.of Meghalaya.
6. Private Secretary to the Addl.Chief Secretary, Home/Mining & Geology/Urban Affairs /Soil Conservation/.Prison
7. Principal Secretary Political Department/Home Deptt.
8. Registrar General High Court of Meghalaya with reference to her letter No.HCM.II/326/2013/146 dt. 25.05.2015.
9. All Deputy Commissioners.
10. All District & Sessions Judges.
11. Smti M.K.Lyngdoh, Magistrate First Class Shillong.
12. Government Pleader/Public Prosecutor East Khasi Hills, Shillong.
13. All special Public Prosecutor/Special Assistant Public Prosecutor.
14. All Departments
15. NIC Shillong.
16. DEO Law Deptt.
17. Guard file.

By order etc.,



Secretary to the Govt.of Meghalaya,
Law Department.